CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 463/MP/2014 along with IA No. 40/2019

Subject: Petition under Section 79(1)(f) of the Electricity Act, 2003 for a

direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory

Application for bringing on record additional documents).

OP No. 71/2012

Subject: Petition for proposed amendments of GMR Vemagiri Power

Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP

No.1/2006.

Petitioners: APEDCL & ors.

Respondent: GMR Vemagiri Power Generation Limited.

OP No. 72/2012

Subject: Petition under Section 86 (1) (f) of the Electricity Act 2003 for a

direction to the respondents to pay additional fixed charges of Rs.

0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL and others

Date of Hearing: **18.3.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties present: Shri Buddy A. Ranganadhan, Senior Advocate, GVPGL

Shri Saransh Shaw, Advocate, GVPGL Shri Rikit Shahi, Advocate, GVPGL

Shri Karthikeyan Murugan, Advocate, Telangana Discoms

Shri Sidhant Kumar, Advocate, AP Discoms Ms. Ekssha Kashyap, Advocate, AP Discoms

Record of Proceedings

At the request of the learned Senior counsel for the Petitioner, the hearing of the petitions, was adjourned. The request was not opposed by the learned counsel for the Respondents.



2. The Petition shall be listed for hearing on **6.5.2025** at **2:30 pm**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

